

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-318
IB-2272/ND/2019

IN THE MATTER OF:

M/s. Sameer Enterprises

Vs

M/s. Arcmate Housing Solutions Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 27.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

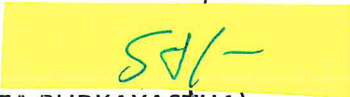
PRESENT:

For the Applicant : Adv. Abhishek Chakraborty

For the Respondent : Adv. Pankaj Agarwal for R-1 and Mr. Kumar Mihir (AOR) for R-2

ORDER

Pursuant to the earlier order, the Respondent no. 1 was directed to file the reply but neither the reply is on record and nor anyone present on behalf of the respondent no. 1. Therefore, he is debarred for filing the reply. In the meantime, Ld. Counsel for petitioner seeks time to file the rejoinder. Let the same be filed. List the case on 12.12.2019.


(SUMITA PURKAYASTHA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

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